

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 290 of 2015 &**  
**I.A. No. 470 of 2015**

**Dated :**        **1<sup>st</sup> March, 2016**

**Present :**    **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
                 **Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

<b>BSES Yamuna Power Ltd.</b>	<b>.... Appellant(s)</b>
<b>Versus</b>	
<b>Delhi Electricity Regulatory Commission</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant (s) :        Mr. Hasan Murtaza

Counsel for the Respondent (s):        Mr. Pradeep Misra for R-1  
    Mr. Saurabh Gandhi for URD  
    Mr. A.K. Dutta, Mr. B.B. Tiwari.  
    Mr. Ranjan Gupta, Mr. V.K. Malhotra

**ORDER**

Mr. Pradeep Mishra, learned counsel appearing for the Respondent Commission prays for and is granted three weeks time to file counter affidavit/reply to the appeal memorandum.

Many persons appearing for different associations claiming themselves to be the representatives of the consumers pray for and are granted three weeks time to file their respective counter affidavit/reply to the appeal memorandum.

Rejoinder, if any, be filed within two weeks thereafter.

Post the matter for hearing on **26<sup>th</sup> April, 2016.**

**(T. Munikrishnaiah)**  
**Technical Member**

vt/kt

**(Justice Surendra Kumar)**  
**Judicial Member**